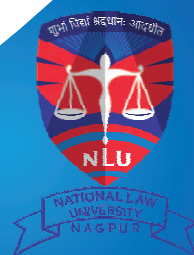


RECRUITMENT BROCHURE

2023 - 2024



mnlunagpur

Vice - Chancellor's Message



It is a moment of enormous joy, pride, and honour for me as the founding Vice-Chancellor of National Law University, Nagpur, to introduce the University's fourth graduating class of B.A.LL.B. (Honours) students in 2024. The Bar Council of India (BCI), The University Grants Commission (UGC) in New Delhi, and The Association of Indian Universities (AIU) all recognise National Law University, Nagpur as a legal education institution with a strong academic reputation (AIU). The outstanding faculties, research associates, and research researchers from around the nation provide the university with a solid foundation for achieving its aim of becoming a leading law school in the nation. The University is confident in its ability to realize its objective through its students, who serve as its ambassadors facing the rigours of the bar, bench and corporate world.

I affirm unequivocally that the students of this Undergraduate course were committed to a rigorous academic curriculum designed to prepare them for the bar, bench, and corporate sectors. Throughout their five years, students have occasionally interacted with Honorable Members of the Judiciary, Learned Members of the Bar, Eminent Scholars from Academia, and experienced personnel from the state and central civil services, as well as business company leaders and counsels.

In addition to classroom learning, we have involved students in multiple research initiatives debating a wide range of socio-legal topics through Contemporary Law and Policy Review (CLPR), "a biannual student peer-reviewed journal," and have supported their

future aspirations in various ways. I have observed in every student of this class every imaginable quality that will help them succeed in life, from being a leader to being an honest and capable student. I am confident that these youngsters will perform to the best of their abilities and be an asset to whichever institution they join. Undergraduate students of the University have also volunteered for and attended numerous Seminars, Conferences, and Lectures, as well as participated in a variety of cultural, sports, academic competitions such as moots and mediation, and legal aid activities of the University's Legal Aid Cell, earning recognition and prizes for their efforts.

It is appropriate to note that the pandemic had no effect on the academic functions of the university. With the aid of modern technology, dedicated faculty, and innovative teaching and evaluation methods, the university maintained the same academic rigour and produced its best students for the real world of law.

I am confident that the students of National Law University, Nagpur will be an asset to any institution due to their solid foundation in legal knowledge, which they have acquired through years of consistent effort and semester-long internships.

I extend my best wishes to our fourth batch of prospective legal professionals and extend a hearty welcome to all of our potential recruiters.

Prof. (Dr.) Vijender Kumar
Vice-Chancellor

Faculty Advisor's Desk



It is with great pleasure that I inform you that the University has produced its fourth batch of legal professionals through the inculcation of a high-quality legal education with a multi-disciplinary focus on law and society. As an emerging and vibrant law university of the country, we were founded in 2016 with a vision of knowledge gaining and knowledge sharing. We are committed to producing legal professionals with a comprehensive legal education and an in-depth understanding of domestic and international laws, as well as bar, bench, corporate, and business world knowledge. Currently, the legal profession is vibrant, complicated, and multifaceted; to meet these challenges, we want individuals with daring, originality, and skill. National Law University, Nagpur's current graduating class of 2019-2024 has been prepared to compete courageously and excel in such circumstances, as each student has been equipped with the ability to deliberate in a holistic manner, perform effectively, and meet the expectations of multiple stakeholders.

Together, the governing bodies, officers, faculties, administrative staff, and students are committed to making National Law University, Nagpur one of the best in the nation, in order to produce young, dynamic legal professionals

with distinction in academics, research, leadership, and entrepreneurial talent who can effectively contribute to the development of the legal field and society. As an Officer on Special Duty for academics and faculty advisor to the Recruitment Coordination Committee, I can inform prospective recruiters that the core curriculum of the B.A. LL.B. (Hons.) programme is tailored to meet the requirements of the bar, bench, and corporate legal contexts. Their first employment after graduation is a pivotal stage in their career and life; as such, the university is committed to advancing their careers and is willing to provide assistance in any manner possible. I extend my best wishes and deepest love to the fourth batch, and I cordially invite all potential recruiters to attend National Law University, Nagpur during the current placement season. In conclusion, I guarantee that our graduates are equipped with the necessary abilities to face legal issues and contribute to your firm.

Dr. Chamarti Ramesh Kumar
Faculty In-charge
Recruitment Co-ordination Committee

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About NLU-N



One of the youngest and most zealous institutes imparting premium legal education in India, Maharashtra National Law University, Nagpur was established by the Maharashtra National Law University Act (Maharashtra Act No. VI of 2014). Being nineteenth in the series of National Law Universities in the country, it commenced its operations in 2016 with an initial batch of 60 students pursuing a 5-Year B.A. L.L.B. (Hons.) degree. The University currently has UG students and PG and PhD Scholars.

The University Chancellor is Hon'ble Justice Bhushan Ramkrishna Gavai, Judge, Supreme Court of India and the Pro-Chancellor is Hon'ble Justice Dipankar Datta, Chief Justice, High Court of Judicature at Bombay. Prof. (Dr.) Vijender Kumar is the Vice-Chancellor of the University.

In pursuance of the vision of Late Prof. Madhava Menon, the University strives to produce academically excellent, socially responsive,

professionally deft and ethically cognizant law graduates. The University trains and educates students to be cognizant of the nuances of the legal profession and be equipped with a skill-set sufficient to deal with the challenges which they might face in their career. There are a wide variety of courses available to the students catering to the needs of judiciary aspirants, litigation enthusiasts, corporate aficionados & policy-makers, amongst others.

The students actively participate in co-curricular and extra-curricular activities such as moots, client consultation competitions, mediation competitions, parliamentary debates and model united nations. This gives them an opportunity to enhance their understanding and application of law and also provides them with an opportunity to network with bright students across the country and beyond.

Infrastructure



The permanent campus of the university is spread over 60 acres of land at Waranga, a village which comes under Nagpur Metropolitan Area on National Highway No. 7. At a distance from the hustle & bustle of the city, the campus showcases lush greenery accentuated with two artificial lakes.

The requisite funds for construction of the permanent campus will be provided by the Government of Maharashtra. The Infrastructural Development Monitoring Committee (IDMC) of the university had organised a 'Limited Architectural Design Competition' as per the norms of COA wherein ten eminent Architects/Architectural firms were shortlisted, who then completed and submitted their models and designs. The competition was held to solicit the best possible

architectural design for the proposed permanent campus. This competition was of significance for the university and the city of Nagpur.

Perhaps it is for the first time a design was sought through a limited architectural design competition for a National Law University. The primary goal was to inspire a design that would be representative of contemporary architecture of the twenty-first century

and an internationally recognized symbol of India. All the ten designs were put up on public display in the exhibition organised by the university and the Winning Model and design as decided by the board of Assessors was a Bangalore based architectural firm 'Architect Paradigm'.



The academic block is 30,000 sq. mts. and is divided into 4 blocks. The entire building is built of exposed concrete which ages with time and limits the cost of maintenance. The classrooms are accompanied with aesthetic furnishing and state-of-the-art technology with digital boards and smart lecterns for modern-day teaching. The classrooms are also equipped with high-speed broadband connection facilitates to conduct video conferencing for distance learning as well.

The university library houses hundreds of books, commentaries, digests, journals, etc. amassed over a very short period of time for the students. With the library neighbouring a beautiful lake and showcasing immense greenery, it's a sanctum for all students to

undertake their projects in a highly aesthetic environment. Further, the University has subscribed to various national and international databases including Hein Online, Kluwer Arbitration, Lexis Advance, TaxMann Online, Westlaw India, Brill International Law and Human Rights Journals, Cambridge eBooks/Journals, Edward Elgar (EE) eBooks, and Sage Journals for easy access to information.

The university is also in the process of completing its Halls of Residence & a common university mess for its students. Work is also underway in completing a state-of-the-art gym and other sports facilities for all the fitness enthusiasts of the university. The lavish campus has a self-sufficient energy source with express utilisation of solar energy.

Research Centres

**Centre for Shastric Studies
and
Research in Law**

**Department for
Promotion of
Industries and Internal
Trade (DPIIT)
Chair on Intellectual Property
Rights,
Centre for Intellectual
Property Rights**

**Centre for Energy and
Telecommunication Laws**

**Centre for Corporate
Law and Governance**

**Centre for Environmental
Law**

**Centre for Energy and
Telecommunication Laws**

**Centre for Gender
Justice Studies**

**Centre for Air and
Space Law**

Centre for Sports Law

**Centre for International
Relations and Governance**

**Centre for Law,
Language and Culture**

Life at MNLU-N



NLU-N has always had a lively residential campus. The setting provides the perfect opportunity to the NLU-N family for indulging in a wide array of activities ranging from academic and co-curricular to social welfare schemes. The permanent campus will have several sporting facilities including a gym, a basketball court, a volleyball court, and space for other indoor sports including table tennis & chess. The campus will also include amphitheatres for hosting cultural activities and for stimulating discourse amongst students. Each student residence will have an attached gallery which would enable the students to enjoy the greenery of the campus and will also be accompanied by a shared area, where students can unwind and de-stress.

Each year, NLU-N hosts the Intra Cultural Fest called 'Lawkriti'. The culture and heritage of India is celebrated with a lot of zest and enthusiasm at the occasion of 'Sanskrotsav' or the ethnic day of the university. The university also has various activity clubs such as the drama society, 'Sambhasha' (the informal debate club), dance club, a book club, amongst others for students to hone their skills and follow their passions. There is also a collaboration between NLU-N and specialised organisations to offer courses on foreign languages to the students.

Student and University Initiatives

A) WIPO (Geneva)- India Summer School

World Intellectual Property Organisation Academy, Geneva, Rajiv Gandhi National Institute of IP Management, Nagpur and Maharashtra National Law University, Nagpur jointly organise the WIPO- India Summer School every year since 2017.

B) National Seminar on Exploring Tradition for Innovation in Indian Jurisprudence

The university jointly with KavikulaguruKalidas Sanskrit University, Ramtek organized a National Seminar on Exploring Tradition for Innovation in Indian Jurisprudence which aimed to explore the ancient Indian shastra to find out more suitable methods of understanding and interpreting the law for delivery of justice. The seminar was graced by the presence of various experts such as Hon'ble Shri B.N. Shrikrishna, Former Judge, Supreme Court of India, Shri PS Narsimha, former Additional Solicitor General of India and others.

C) M.R. Pai Foundation

The university organised a Leadership Training Camp for the undergraduate students in association with M.R. Pai Foundation and Forum for Free enterprise in the month of August, 2018.

a) Endowment Lectures

The University has undertaken a number of initiatives. Every year, the G.L. Sanghi Memorial Lecture and the S.M. Daud Memorial Lecture is hosted by the University in memory of Mr. Sanghi and Mr. Daud. In these lectures, eminent jurists including Judges and Senior Advocates of the Supreme Court share their wisdom with students, faculty, and other attendees from the Bar and the Bench. These lecture series have been previously graced by eminent personalities such as Justice A.K. Sikri, Justice Ruma Pal among others.

b) Sambhasha

Sambhasha is a discussion forum created for the exchange of ideas on contemporary topics. It was founded by three students of 2021 batch in 2018. The forum aims to cultivate a culture of critical thought and discussion. It has hosted eminent speakers like Professor Shirish Deshpande, noted academician Mr. Bharat Chugh, Partner at L&L Partners and Mr. O.P. Rawat, Former Chief Election Commissioner of India.

c) Legal Aid

The student committees of NLU-N have performed a proactive role in spreading legal awareness and knowledge. A series of Legal Aid Camps and Seminars have been hosted by the Legal Aid Committee of the college for achieving this goal. Legal Aid Camps were organised in Wakeshwar, Bhiwapur, Brahmapuri and a Medical-cum-Legal Aid Camp in Waranga. A camp in Bhiwapur also consisted of a seminar on consumer protection rights and creating awareness about the disease Sickle Cell Anemia. The committee also stepped forward for initiating a teaching drive in the nearby slum areas to educate the young underprivileged children.

D) Mental Health

Mental health is as important as physical health. Therefore, we not only focus on physical fitness but also on mental health at National Law University campus. To take care of student's mental health and emotional well-being we have an inhouse psychologist and a student body created by

her known as the 'The Mental Health Army', which is responsible to ensure that a vibrant and happy environment is maintained within the campus.

They have organised many events to bring awareness on mental health and holistic wellness. Initiatives like mental health camps were organised in the university to encourage students to express their views without any stigma. Mental Health Army is very active and present virtually during these times, conducting inspiring online events to create an exhilarating and happy environment even during these challenging times. Some of the events conducted are: sharing videos of individual talents and hobbies during the lockdown, Secret Santa based on the Appreciative Enquiry by sending secret messages of appreciation within the student community, etc.

E) Competitions

The Moot Court Committee of the University has successfully conducted the 2nd National Moot Court Competition in the month of March 2023. In addition, the ADR Society of the university had successfully conducted the first edition of MNLU-N National Commercial Mediation Competition in April 2023. In addition, the annual intra-university sports fest, Sportacus, was successfully conducted in the month of October 2022.

F) Other events

Further, to motivate the students, the University has also arranged for Guest Lectures with Jurists such as Soli Sorabjee, Justice (Retd.) Dipak Misra and Justice (Retd.) U U Lalit, and various partners of law firms. Additionally, National Rounds of Louis M. Brown & Forrest S. Mosten International Client Consultation Competition, 2019 were organised and hosted by the University. National level conferences on Traditional Indian Jurisprudence, Gender Justice, IPR Laws, and Criminal Law Reforms were also conducted.



About Batch of 2024



The Batch of 2024 is made up of hardworking and strong-minded individuals who have constantly contributed to the growth of Maharashtra National Law University, Nagpur. As the fourth batch to graduate from the University, they were well aware that their responsibilities will be higher as compared to their counterparts at other Universities. The batch painstakingly accepted the responsibility and took steps to forge the name of the University in the country.

The Batch of 2024 comprises of students who are actively involved in both academic and co- curricular pursuits. Not only have they participated actively in academic discourse; but have also participated and won laurels in various national and international moots, ADR competitions, debates, MUNs, Conferences etc., with utmost sincerity and probity. They are known to have a knack for research and writing, and are regularly published in various reputed journals, magazines, newspapers, and blogs. Additionally, they have taken up and completed numerous courses, seminars, and certifications. Not just co-curricular, they have also actively participated in extracurricular activities such as sports, dance, drama, music, poetry etc. on intra and inter-university levels.

The Batch of 2024 have completed internships with numerous national and international organizations. They have gained professional skills and valuable knowledge through their frequent and fruitful associations with notable Advocates, Judges, Law Firms, Research Centers, Corporate Houses, Government Organizations, NGOs, Think-tanks, Seniors Professors etc. while working on a wide variety of legal and inter-disciplinary issues. They have also conducted and participated enthusiastically in legal aid camps and mediation drives, where they have put their academic learning to public good. Further, several members of the Batch of 2024 are associate and assistant editors for multiple legal publications—both online and offline.

The Batch of 2024 consist of students hailing from different parts of India, which provides for the much needed diverse and holistic educational experience. The exchange of cultures and traditions, and the joy of unity in diversity have been ingrained in the Batch of 2024 right from the beginning. One of the founding batches of MNLU Nagpur, the Batch of 2024 has seen spectacular personal and professional growth over the course of five years. A lot of it is attributable to the University, the faculties, and the mentorship and guidance that they have provided. The Batch of 2024 aspire to be a set of competent and meticulous legal minds, who are going to be the change makers.

Batch of 2024 believes that being a part of the legal profession is a matter of responsibility. It includes not only academic and intellectual excellence, but also necessitates being a socially responsible individual. In a short span, they have brought name and fame to the University in different fields. As the motto of the University suggests, they keep learning from each and every element of their life as a law student, and wherever they will be, they will keep contribute to the growth, development, and prosperity of themselves and everyone around them.

Course Structure and Evaluation

First Year			
Semester-I	Credits	Semester-II	Credits
1.1 Legal Methods	4	2.1 Law of Contract-I	4
1.2 Law of Torts	4	2.2 Jurisprudence	4
1.3 History-I	3	2.3 History-II	3
1.4 Political Science-I	3	2.4 Political Science-II	3
1.5 English-I	3	2.5 English-II	3
Second Year			
Semester-III		Semester-IV	
3.1 Law of Contract-II	4	4.1 Constitutional Law-I	4
3.2 International Law	4	4.2 Property Laws	4
3.3 Family Law-I	4	4.3 Family Law-II	4
3.4 Economics-I	3	4.4 Economics-II	3
3.5 Sociology-I	3	4.5 Sociology-II	3
Third Year			
Semester-V		Semester-VI	
5.1 Constitutional Law-II	4	6.1 Code of Civil Procedure and Law of Limitation	4
5.2 Criminal Law - I (Indian Penal Code)	4	6.2 Criminal Law - II (Code of Criminal Procedure)	4
5.3 Corporate Laws-I	4	6.3 Corporate Laws-II	4
5.4 Administrative Law	4	6.4 Environmental Laws-I	5
5.5 Clinic-I (Alternative Disputes Resolution)	5	6.5 Clinic - II (International Commercial Arbitration Laws)	5

Fourth Year			
Semester-VII		Semester-VIII	
7.1 Principles of Legislations and Interpretation of Statutes	4	8.1 Intellectual Property Rights	4
7.2 Taxation-I	4	8.2 Taxation-II	4
7.3 Labour Laws-I	4	8.3 Labour Laws-II	4
7.4 Environmental Laws-II	5	8.4 Optional Paper-I	
7.5 Law of Evidence	4	8.5 Optional Paper-II	5
Fifth Year			
Semester-IX		Semester-X	
9.1 Banking and Financial Laws	4	10.1 Drafting , Pleading and Conveyancing	4
9.2 Professional Ethics, Professional Accounting System and Bar-Bench Relationship	4	10.2 Law of Equity, Trusts, Suit Evaluation and Registration	4
9.3 Optional Paper-III	5	10.3 International Trade Law	4
9.4 Optional Paper-IV	5	10.4 Optional Paper-V	5
9.5 Optional Paper-V	5	10.5 Optional Paper-VI	5

Evaluation

Percentage of Marks	Grade	CGPA
90 and above	O	10.00
80-89	E	9.00
70-79	A++	8.00
65-69	A+	7.00
60-64	A	6.00
55-59	B+	5.00
50-54	B	4.00

Sports & Achievements

The students of Batch of 2024 are highly motivated and have done outstandingly well in extra-curricular activities as they participate in basketball, badminton, volleyball, cricket, football, athletics, table tennis, chess, carom and etc. This batch has excelled not only in academics but also in sports events. An annual sports fest - SPORTACUS, which has events, like basketball, volleyball, football, cricket, chess, table tennis, etc. This fest epitomizes hospitality, competitiveness and fairness. The massive and enthusiastic participation is seen from the Batch of 2024. All students display their talent and compete with one of the best upcoming sports-person in a highly charged and competitive ambience.

Batch of 2024 has participated in inter-university sports fest like Virudhka organized by NLIU, Bhopal and won several medals and was appreciated for its performance. Further, the Batch participated in Aavahan organized by RMLNLU, Lucknow, where the cricket team secured second position.

Certain informal events for being physically active and fit are organized by the University like yoga day and mini- marathon for all the students and teachers where the highest participation and motivation is seen by the batch of 2024.

SARAMBH, the first inter-university sports fest of MNLU Nagpur conducted in January 2020. This sports fest commenced with exuberance and enthusiasm offering an unparalleled competitive environment. The fest comprised of a plethora of events from cricket, basketball, football, table tennis, volleyball, badminton, and other informal events. The batch participated with a high spirit of co-operation, social behavior, outstanding sportsmanship, and proper respect for each other. Portraying a kind gesture, the home team passed on the winning trophies to the first runner-ups.



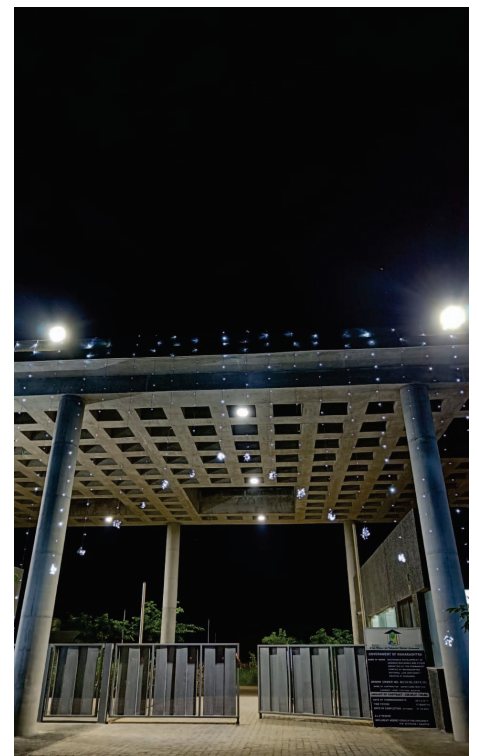
Cultural Achievements

The Cultural Committee of the University has been instrumental in organising cultural events since the inception of the University.

'Lawkriti' organised by the Cultural Committee is the mainstream extra-curricular annual event which brings the entire university together. Consisting of events like singing competition, rangoli making competition, face painting, treasure hunts, dance competition, the festival provides an opportunity for students to explore, showcase and prove their talents. The Cultural Committee organised 'Sanskrotsav', (earlier called 'Ethnic Day') every year as a one-day event to celebrate the rich dimension of diversity.

Apart from this celebration of festivals like Lohri, Holi, Dandiya Night, Dussehra, Krishna Janmashtami, Makar Sankranti, Ganesh Chaturthi, Diwali, and DJ Nights are facilitated by the Cultural Committee to promote and respect the diversity of culture on campus.

The Cultural Committee has always motivated the students to participate in inter-university fests organised by other Universities. In the year, 2020, Maharashtra National Law University, Nagpur's contingent won the 'Best Contingent Award' in the annual fest 'Riwayat' organised by the Dr. Ram Manohar Lohiya National Law University, Lucknow. In the same fest, the students also secured 1st position in Group Fashion Show with a cash prize of Rs. 25,000, 2nd position in Fashion Show with a cash prize of Rs. 3,000 and 2nd position in Group Dance Competition. In the year 2019 also, the contingent representing the University won the 'Best Contingent Award' and a student won 'Best Contingent Leader Award'. The students also secured 1st position in Tattoo Making and Face Painting competition, 1st position in Solo Singing competition, 2nd position in Group Singing competition, and 3rd position in Quiz. The Committee has time and again strived to promote art, culture and diversity at the University.



Achievements in Moot Court Competitions

International Moots

No.	Name of Moot
	GLOBAL ROUND
1.	15th FDI International Arbitration Moot, 2021
	PARTICIPATION
1.	2nd International Cross-Examination Moot Competition, 2022
2.	Philip C. Jessup International Law Moot Court Competition 2021
3.	Oxford Monroe E Price Media International Moot Court Competition, 2023
8.	27th Annual Stetson International Environment Moot Court Competition, 2022

National Moots

No.	Name of Moot
	WINNERS
1.	VIPS International Moot Court Competition, 2022
2.	3rd Gurjeet Singh Memorial National Moot Court Competition, 2022
	RUNNERS-UP
1.	1st Justice Deepak Mishra Moot Court Competition, 2020
2.	5th SLS Hyderabad National Moot Court Competition, 2020
	SEMI-FINALISTS
1.	2nd HPNLU National Virtual Moot Court Competition, 2021
2.	10th RGNUL National Moot Court Competition, 2022
3.	XVth NLS-Trilegal International Arbitration Moot, 2022

	QUARTER-FINALISTS
1.	CCI-NUJS National Moot Court Competition, 2020
2.	28th MC Chagla Memorial GLC Mumbai National Online Moot Court Competition, 2021
3.	27th Annual Stetson International Environment Moot Court Competition, 2022
	PARTICIPATION
1.	13th Justice Hidayatullah Memorial National Moot Court Competition, 2023
2.	12th HNLU CCI National Moot Court Competition, 2021
3.	MAIMS' 2nd National Moot Court Competition, 2021
4.	15th Prof. SP Sathe National Moot Court Competition 2021
5.	BP Apte College of Law Moot, 2021
6.	9th RMLNLU - SCC Online International Media Law Moot Court Competition, 2021.
7.	8th RMLNLU - SCC Online International Media Law Moot Court Competition, 2020.
8.	GLS IM Nanavati National Moot Court Competition, 2021
9.	10th Mahamana Malaviya National Moot Court Competition, 2023
10.	3rd HPNLU National Moot Court Competition, 2022
11.	SVKM's NMIMS Indore Moot, 2021
12.	2nd National Moot Court Competition by Christ University, 2022
13.	2nd Surana and Surana & CUSAT School of Legal Studies' Dr. AT Markose Memorial Technology Law Moot Court Competition, 2021
14.	3rd SAARC LAW-JLU moot court competition 2021
15.	International Insolvency and Bankruptcy Moot Competition 2021-2022
16.	IMS Unison University Moot , 2021
17.	1st SVKM's NMIMS National Moot Court Competition 2022

18.	12th National Moot Court Competition by School of Law, Christ University, 2021
19.	15th National Moot Court Competition organised by ILS Law College, Pune, 2021
20.	13th NLU Antitrust Law Moot Court Competition, 2022
21.	7th NLIU - Justice R.K. Tankha Memorial International Arbitration Moot, 2022
22.	14th NALSAR- Justice B.R. Sawhny Memorial Moot Court Competition, 2021
23.	TNDALU moot court competition , 2021
24.	2nd GDGU International Virtual Law and Technology Moot Court Competition 2021, GD Goenka University, 2021
25.	KIIT National Moot Court Competition, 2021
26.	4th Surana & Surana and RGNUL International Law Moot Court Competition 2021
27.	Navi Mumbai's 1st National Moot Court Competition, 2022
28.	SP Sathe 16th International Moot Court Competition 2021-22
29.	SVKM NMIMS KPMSOL's 3rd International Moot Court Competition, 2021
30.	The GMU-CI Arb International Maritime Arbitration Competition - 2021
31.	1st International Virtual Moot Court Competition 2021 by Om Sterling Global University, 1ST IFIM NATIONAL MOOT COURT COMPETITION by IFIM Law School, Bengaluru, 2021

Achievements in ADR events

Participation (International)	1 ADC-ICC Asia-Pacific Commercial Mediation Competition 2022, organized by Australian Disputes Centre and the International Chamber of Commerce.
PARTICIPATION (National)	<ol style="list-style-type: none"> 1 2nd NALSAR Mediation Tournament 2023 2 3rd National SYAR Mediation & Negotiation Competition, 2021 3 1st National Client Counseling Competition, JNVU, Jodhpur University. March, 2022 4 4th TNNLU National Mediation-Arbitration Competition, 2022 5 Lex Macula National Client Counselling Competition, 2020
OCTA-FINALIST	<ol style="list-style-type: none"> 1 S.K Misra International Mediation Competition 4.0, 2023 2 S.K. Misra Memorial International Mediation And Negotiation Competition 3.0 March, 2023
BEST TEAM WORK BETWEEN CLIENT AND COUNSEL	1 S.K. Misra Memorial International Mediation And Negotiation Competition 3.0 March, 2023
SEMI-FINALISTS	<ol style="list-style-type: none"> 1 5th RGNUL Sports and Entertainment Mediation Competition 2023. 2 International Law Fest - Lex Bonanza, Client Counselling Competition, organized by Indore Institute of Law, 2020.
BEST MEDIATION PLAN	1 5th RGNUL Sports and Entertainment Mediation Competition 2023.

Publications/Paper Presentations

Journals & Paper Presentation.

1. Deciphering Indian-USA Security Laws: A Future Roadmap to Regulate Finfluencer', published in Contemporary Developments in Corporate And Commercial Laws in India (ISBN - 978-81-191140-0-9).'
2. Child Marriage in India an Islamic Perspective: Global thoughts and Opinions', published by Indian National Law Review of Law Learners.
3. Use of Force in International Law', published in Indian Journal of Law, Polity and Administration, Vol. 2, 2020.
4. Politics beyond Border: Citizenship & Statelessness' published by Black White Legal Journal for Law (ISSN 2581-8503), 2021.
5. Copyright Challenges in Cyberspace' for National Journal of Cyber Security Law, Vol. 6(1), 2023.
6. Importance And Benefit Of Arbitration In Limited Liability Partnership' published in ACADR Newsletter, Vol. 1(3), 2023.
7. 'Migrant Labour crisis in the times of Covid-19: Challenges and road ahead' for VidhiAagaz Magazine, Vol. 15(1), 2020.
8. VOLENTI NON FIT INJURIA - A conceptual analysis, published in a book Legal Encyclopaedia, Vol 1(1), ISBN- 978-81-943164-1-1.
9. "Right To Privacy: If Humans Have It, Why Not Animals Too" in International Journal of Legal Studies and Research [IJLSR], NUJS Kolkata, Vol. 11(2), 2022.
10. Lok Adalat to e-Lok Adalat-Transforming the Legal Landscape of India', published in Legal Awareness & Literacy Committee of Amity Law School, Noida's Book, 2021.
11. Critical Study of UNCITRAL Model Law on Cross-border Insolvency', published by AMUCM Law Society Review, Vol. 1, July 2022.
12. Public Interest Environment Litigations in India: A Study', published by LEX TERRA - NLUJAA, Issue 38, 2022.
13. Economic Impact of Domestic Violence: An Analysis', published in Journal of Law and Legal Studies, Vol. 1(2), 2021.
14. Crony Capitalism and Economic Concentration in India, published in Global Thoughts and Opinions (ISSN No. 978-81-947778-5-4).
15. Convention on Elimination of All Forms of Discrimination Against Women: An International Bill of Human Rights', published by the International Journal of Legal Advanced Research, Vol. 1(2), 2020.
16. The Jurisprudence Of Dharma In The Hindu Epics, published by Supremo Amicus Journal, Vol. 19, 2020 (ISSN-2456-9704).

Blogs

1. A case for Decriminalizing Sex Work in India- Socio-Economic perspective, published on Spontaneous Order - Digital Publication of Centre for Civil Society.
2. The Curious Case of Infringement on Telegram - Disclosure of Names and Privacy, published by the Centre for Intellectual Property Rights, NLIU Bhopal.
3. Challenges for Dalit and Muslim Queer People', published on Brillpedia.
4. Dickens as a critic of law : Analysing the law and literature of Victorian Era, published by Society for Law and Literature, NLU Odisha.

5. Book Review of “Twenty Years of Crisis 1919-1939: An Introduction To the Study of International Relations, by E.H. Carr”, published by LawJure.
6. Analyzing Implications Of Indian Personal Data Protection Bill 2019 On Whois Domain Registry: Consent As Roadblock, published by Centre for Information Communication and Technology Law MNLU Mumbai.'
7. Corporate Offences in India: To Criminalize or Not to Criminalize?', published on LawBhoomi.
8. TRIPS Waiver - Demystifying the monetary barrier, published by Society for Law and Economics MNLU Nagpur.'
9. The Industrial Relations Code of 2019: A Malheur in making?', published on Bar and Bench.
10. China and CoVID - 19 : Reviewing Transparency, Accountability and International Obligations, published by the Jindal Forum for International and Economic Laws.
11. “Mergers and Acquisitions in Distressed Assets during Pandemic”,
12. “Energy Sector and Law: A Critique of Contemporary Policies”,
13. “From Fantasy to Reality Viewing and Spreading Child Pornography on Social Media to Molesting Children: A Double Edge Sword”
14. “Women in Live-in Relationships and the issue of Stealthing: A Hidden issue”,
15. “Patentability and Copyrightability of Blockchain assets in India”
16. Impact of Covid-19 on Legal education Boon or Bane? A Comparative Analysis of Different countries', published in The Daily Gaurdian.'
17. Pranking: A New Form of Sexual Harassment', published by RGNUL Legal Aid and Clinic Blog.'
18. Women and Leadership in India: Equal Rights in Armed Forces' in RGNUL Legal Aid Clinic Blog.
19. Right to Sit: A Comparative Analysis of India, UK, US and Israel”, published by Manupatra.
20. “Internet of Things-A Helpful Technology for the Betterment of Indian Healthcare System: Need of the Hour”, published by Manupatra.
21. “Woman and Leadership in India: A Socio-Political Perspective”, published by Manupatra.
22. “Dispute Resolution and Distributive Justice: A Tool for Social Change', published by Manupatra.'
23. What Happened to Women Rights in Fifty Years: An Analysis of War Crime Against Women under the Taliban and USA in Afghanistan', published by the Centre for Research and Studies in Human Rights, DNLU, Jabalpur.'
24. Child Marriage: Societal Challenges for The Legal Regime', published by CNLU-CRC blog.'
25. Impact of COVID-19 on Employment and Workplace', published by Young Ignited Minds Foundation blog'
26. Case Analysis on Vineeta Sharma v. Rakesh Sharma: An Avant- Garde Judgment', published on Vidhitvam-The Legal Opinion.
27. 'A Feminist Perspective in the writings of Vijay Tendulkar', published on Lexpert Assist-Redefining the legal Sphere.

Article Writing Competitions

1. Adjudged second in '2nd Article Writing Competition on Law and Film- 2023 organised by ProBono India in collaboration with Chitrapat Communication, Ahmedabad'.
2. Adjudged Second in Exagium 2020, International Essay Competition organised by Rajiv Gandhi National University of Law, Punjab in collaboration with Panjab University, Chandigarh
3. Adjudged Third in the 2nd Dr. B.R. Ambedkar & Alluri Sita Rama Raju Memorial Essay Writing Competition 2020, organised by Kshitizz NGO.
4. Adjudged Fifth in 2nd Annual International Article Writing Competition 2020, organised by International Journal of Legal Sciences and Innovation.
5. Runner up at Justice Anand PIL Drafting Competition by Lucknow University, 2021.
6. Secured 3rd position in National Blog writing Competition, 2020 conducted by AAGAZ NGO.
7. Secured 3rd position in 2nd National Essay Writing Competition organized by Mission Sangharsh, 2020.
8. Winner (best in the category), Annual Essay competition at SVKM's Pravin Gandhi College of Law's Constitutional Law and Reform Society, 2019.

Paper Presentation

1. Presented a paper titled - 'Revisiting Fee for Included Services under India-USA DTAA', at MNLU Mumbai's Tax Law Conference, 2023.
2. Presented a paper titled - 'Taxation of Virtual Digital Assets', at MNLU Mumbai's Tax Law Conference, 2023.
3. Adjudged Best Research Paper, titled 'Cyber Flashing In India As The Evolving Crime Leading To Sexual Assault Through Cyber Space: A Necessary Study To Upgrade And Implicate Laws In Contemporary Time' in International Symposium on remaking Criminology in Contemporary Time, by DME Law School - 2023.
4. Presented a paper titled 'Crime Against Women And Media As An Aide', at National Seminar on Gender and Media - MNLU Mumbai, 2020.

Journals

- ‘Bid Rigging in Insolvency Resolution Applications Harmonizing Competition Law and IBC’ published in RGNUL Financial & Mercantile Law Review (Vol. 8.2) December, 2021
- ‘Misuse of Standard Form Contracts on Consumers: Tribunalized Monitoring as a Solution’ published in Indian Journal of Law & Public Policy (Vol. 7.1) January, 2021

Blogs:

- ‘Analysing Implications of Indian Personal Data Protection Bill 2019 on WHOIS Domain Registry: Consent as a Roadblock’ published in Centre for Information Communication Technology Law, MNLU Mumbai January, 2022
- ‘Examining the Rationale behind Predatory Pricing under Competition Law’ published in TAXMANN August, 2020
- ‘Predatory pricing of price penetration? The dilemma in Bharti Airtel v. Reliance Jio’ published in Centre of Corporate Law, NLU Odisha June, 2020
- ‘The Aurangabad Train accident vis-vis doctrine of Ex Turpi Causa Non Obitur Actio’ published in the GCLS Blog, GNLU Gandhinagar May, 2020



Internships Undertaken

Judges

- ⊙ Hon'ble Justice Vineet Saran
Supreme Court of India
- ⊙ Hon'ble Mr. Justice P. K. Chavan
High Court of Bombay.
- ⊙ Hon'ble Mr. Justice Anil Kilor,
Bombay High Court, Bench at Nagpur.
- ⊙ Hon'ble Justice A.L.Pansare
Judge, Bombay High Court, Bench at
Nagpur.
- ⊙ Hon'ble Justice A.S. Chandurkar
Judge, Bombay High Court, Bench at
Nagpur.
- ⊙ Hon'ble Justice Avinash Gharite
Judge, Bombay High Court, Bench at
Nagpur.
- ⊙ Hon'ble Justice Avinash Gharote
High Court of Bombay, Bench at Nagpur.
- ⊙ Hon'ble Justice Sunil B. Shukre,
Administrative Judge, Bombay High
Court, Bench at Nagpur.
- ⊙ Hon'ble Justice Aparesh Kumar Singh,
High Court of Jharkhand
- ⊙ Shri B.S. Gare
District And Sessions Court, Ahmednagar.
- ⊙ Shri B.G Dharmadhikari
District and Sessions Court, Amravati
- ⊙ Shri D. W. Modak
District and Sessions Court, Amravati
- ⊙ Smt. I. A Shaikh-Nazir
District and Sessions Court, Amravati
- ⊙ Shri N. P. Mehta
District and Sessions Court, Amravati
- ⊙ Shri Smt. S. A. Shina
District and Sessions Court, Amravati
- ⊙ Shri S. B. Joshi
District and Sessions Court, Amravati
- ⊙ Shri S. J. Kale
District and Sessions Court, Amravati
- ⊙ Shri S.S. Adkar
District and Sessions Court, Amravati
- ⊙ Shri V.S. Gaike
District and Sessions Court, Amravati
- ⊙ Shri P.H. Ingale
Chief Judicial Magistrate, Amravati
- ⊙ Shri D.J. Kalaskar
Civil Judge (Jr. Dn) & J.M.F.C., Amravati
- ⊙ Shri G.G. Chonde
Civil Judge (Jr. Dn) & J.M.F.C., Amravati
- ⊙ Shri J.G. Wagh
Civil Judge (Jr. Dn) & J.M.F.C., Amravati
- ⊙ Shri R.K. Purohit
Civil Judge (Jr. Dn) & J.M.F.C., Amravati
- ⊙ Shri S.A. Sardar
Civil Judge (Jr. Dn) & J.M.F.C., Amravati

- ⊙ Smt. S.V. Charde
Civil Judge (Jr. Dn) & J.M.F.C., Amravati
- ⊙ Smt. T.A. Asarkar
Civil Judge (Jr. Dn) & J.M.F.C., Amravati
- ⊙ Shri S.S. Bhisma
District and Sessions Court, Aurangabad.
- ⊙ Shri Neeraj Kumar
Principal Judge, Family Court, Banda
- ⊙ Shri. Vaibhav Shukla
District and Session Court, Bhopal
- ⊙ Smt. Ansari
District and Sessions Court, Chandrapur.
- ⊙ Shri Pradeep Pant
District and Sessions Judge, District and Sessions Court Dehradun
- ⊙ Shri Yogesh Kumar Gupta
Principal Judge, Family Court Dehradun
- ⊙ Smt. Achma Rahman
Civil Judge and Assistant Sessions Judge, Kamrup Metropolitan, Guwahati
- ⊙ Smt. Sagarika Borpujari
Civil Judge and Assistant Sessions Judge, Guwahati
- ⊙ Smt. Elizabeth Hazarika
JMFC Kamrup Metropolitan, Guwahati
- ⊙ Shri. Pranjit Hazarika
JMFC Kamrup Metropolitan, Guwahati
- ⊙ Smt. Parul Chouksey
District and Session Courts, Indore
- ⊙ Smt. Mrs. Menakshi Sharma Joshi
District and Session Courts, Indore
- ⊙ Shri S.G. Thube
District and Sessions Court, Jalgaon
- ⊙ Smt. S N. Mane
District and Sessions Court, Jalgaon
- ⊙ Shri. D. Y Kale
District and Sessions Court, Jalgaon
- ⊙ Shri V.B. Bohra
District and Sessions Court, Jalgaon
- ⊙ Smt. A. D. Deo
Additional District Judge and Special Judge (POCSO), Mumbai
- ⊙ Shri K M Jaiswal
Additional District Judge (Civil), Mumbai
- ⊙ Shri Agale
District and Sessions Court, Nagpur
- ⊙ Shri P.Y. Ladekar
District and Sessions Court, Nagpur
- ⊙ Shri R. R. Pathare
District and Sessions Court, Nagpur
- ⊙ Smt. V. D. Ingle
District and Sessions Court, Nagpur
- ⊙ Smt. M.M. Thakare Principal Judge
Family Court, Nagpur
- ⊙ Shri A.A. Dhumne, Family Court, Nagpur
- ⊙ Shri Vishwas Pathak, Family Court, Nagpur
- ⊙ Shri M.H. Shaikh
Judge, District and Sessions Court, Nashik
- ⊙ Shri. M. M. Manu Shree
District and Session Courts, Patiala House Court, New Delhi

- ⊙ Shri. Parveen Singh
Special Judge (NIA), Patiala House Court,
New Delhi
- ⊙ Shri Anil Antil
Additional District and Sessions Judge,
Patiala House District Court, New Delhi
- ⊙ Shri Dheeraj Mittal
Additional District and Sessions Judge,
Patiala House Court New Delhi
- ⊙ Shri. Praveen Kumar
Additional District and Sessions Judge,
Patiala House Court New Delhi
- ⊙ Smt. Sunena Sharma
Additional District and Sessions Judge,
Patiala House District Court, New Delhi
- ⊙ Shri. Dr. Pankaj Sharma
Chief Metropolitan Magistrate, Patiala
House District Court, New Delhi
- ⊙ Smt. Amardeep Kaur
Metropolitan Magistrate, Patiala House
District Court, New Delhi
- ⊙ Shri. Dheeraj Mittal
Senior Civil Judge cum Rent Controller
Patiala House District Court, New Delhi.
- ⊙ Smt. Shreya Arora Mehta
Judge Small Causes Court, Additional
Senior Civil Judge and Guardian Judge,
Patiala House District Court, New Delhi.
- ⊙ Smt. Shreya Arora Mehta
Judge of small cause, Patiala House Court,
New Delhi.
- ⊙ Shri. S.P. Pingle
District and Sessions Judge, Parbhani.
- ⊙ Smt. J.R. Raut
Judicial Magistrate First Class and Jt. Civil
Judge, Parbhani.
- ⊙ Smt. V.N. Dhavale
Judicial Magistrate First Class and Jt. Civil
Judge, Parbhani.
- ⊙ Shri Rajinder Aggarwal
Principal District and Session Judge,
Patiala.
- ⊙ Shri S. B. Hedao
Judge, District and Sessions Court, Pune.
- ⊙ Shri G G Bhansali
District and Sessions Court, Yavatmal.
- ⊙ Smt. Shyamsundar Lata
District Consumer Forum, Jodhpur.
- ⊙ Smt. Anuradha Shukla
Civil Court, Fatehpur.
- ⊙ Smt. Wayraghade
Civil Court, Fatehpur.
- ⊙ Shri Hitendra Wani
Secretary DLSA, Mumbai.
- ⊙ Shri Anuj Kumar Thakur,
Principal Judge, Juvenile Justice Board,
Kanpur.

Advocates

- ⊙ Sr. Adv. Ashwini Kumar Upadhyay, Supreme Court Of India
- ⊙ Sr. Adv. Pradeep Rai, Supreme Court of India
- ⊙ Sr. Adv. Vikramjit Banerjee, Additional Solicitor General of India
- ⊙ Sr. Adv. Venkateshwar Rao Anumolu, Supreme Court of India
- ⊙ Sr. Adv. Tushar Behl, Solicitor General of India
- ⊙ Sr. Adv. Adarsh Muni Trivedi, Supreme Court of India
- ⊙ Sr. Adv. Geeta Luthra, Supreme Court of India
- ⊙ Sr. Adv. Vivek Tankha, Supreme Court of India
- ⊙ Addl. Solicitor General, Sr. Adv. Vikramjit Banerjee
- ⊙ Mr Pradeep Rai Senior Advocate, Vice President of SCBA Supreme Court New Delhi
- ⊙ Adv. Vikram Hegde, Advocate On Record, Supreme Court of India
- ⊙ Adv. Vikas Upadhyay, Advocate On Record, Supreme Court of India
- ⊙ Adv. Anagha Desai, Advocate On Record, Supreme Court of India
- ⊙ Adv. Jeetender Gupta, Advocate on Record, Supreme Court of India
- ⊙ Adv. Jeevan Prakash, Advocate on Record, Supreme Court of India
- ⊙ Adv. Anshula Grover, Advocate on Record, Supreme Court of India
- ⊙ Adv. Prasanna S, Advocate on Record, Supreme Court of India
- ⊙ Adv. Ekta Agarwal, Advocate on Record, Supreme Court of India
- ⊙ Adv. Tavenjan Momo Singh, Advocate on Record, Supreme Court of India

Supreme Court Advocates on Record

- ⊙ Adv. Aditya Vaibhav Singh, Advocate on Record, Supreme Court of India.
- ⊙ Adv. Jeetender Gupta, Advocate on Record, Supreme Court of India.
- ⊙ Adv. Prassana S, Advocate on Record, Supreme Court of India
- ⊙ Adv. Anil Hooda, Advocate on Record, Supreme Court of India
- ⊙ Adv. Wajahat Ansari, Advocate on Record, Supreme Court of India
- ⊙ Adv. Kailash Pandey, Advocate on Record, Supreme Court of India
- ⊙ Adv. Pulkit Deora, Supreme Court of India
- ⊙ Adv. Prashant Bhushan, Supreme Court of India
- ⊙ Adv. Vinod Kumar Goyal, Supreme Court of India
- ⊙ Adv. Kabir Shankar Bose, Supreme Court of India
- ⊙ Adv. Sanjay K Chaddha, Supreme Court of India
- ⊙ Adv. Shrutanjaya Bhardwaj, Supreme Court of India
- ⊙ Adv. Vikrant Pachnanda, Supreme Court of India

Advocates of High Courts

Allahabad High Court

- ⊙ Sr. Adv. Anoop Trivedi, High Court of Judicature at Allahabad
- ⊙ Sr. Adv. Anurag Khanna, High Court of Judicature at Allahabad
- ⊙ Sr. Adv. Indra Kumar Chaturvedi, High Court of Judicature at Allahabad
- ⊙ Sr. Adv. Manish Tiwary, High Court of Judicature at Allahabad
- ⊙ Sr. Adv. Shakti Swarup Nigam, High Court of Judicature at Allahabad
- ⊙ Adv. Anish Srivastava, High Court of Judicature at Allahabad, Bench at Lucknow
- ⊙ Adv. Mr. Nirmal Kumar Pandey, Additional Government Advocate, High Court of Lucknow
- ⊙ Adv. V K Shahi, Additional Advocate General, High Court of Judicature at Allahabad, Bench at Lucknow
- ⊙ Adv. Kuldeep Pati Tripathi, Additional Advocate General, High Court of Judicature at Allahabad, Bench at Lucknow
- ⊙ Adv. Saurabh Srivastava, High Court of Judicature at Allahabad, Bench at Lucknow
- ⊙ Adv. Ratnesh Chandra, High Court of Judicature at Allahabad, Bench at Lucknow
- ⊙ Adv. Kartikeya Saran, High Court of Judicature at Allahabad.
- ⊙ Adv. VK Srivastava, High Court of Judicature at Allahabad
- ⊙ Adv. Vineet Dubey, High Court of Judicature at Allahabad

Bombay High Court

- ⊙ Sr. Adv. Anand Parchure, High Court of Bombay, Bench at Nagpur.
- ⊙ Sr. Adv. Ashok Mundargi at Bombay High Court
- ⊙ Sr. Adv. Pratik Puri, High Court of Bombay, Bench at Nagpur.
- ⊙ Sr. Adv. Subodh Dharmadhikari, High Court of Bombay, Bench at Nagpur
- ⊙ Sr. Adv. Rajendrraa Deshmukkh, High Court of Bombay
- ⊙ Sr. Adv. Ranjan Deshpande, High Court of Bombay, Nagpur
- ⊙ Sr. Adv. Rohit Joshi, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Abhijeet A. Desai, High Court of Bombay.
- ⊙ Adv. Abhijeet Khare, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Anil Dhawas, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Devendra Chauhan, Bombay High Court, Bench at Nagpur
- ⊙ Adv. Devendra Jaiswal, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Firdos Mirza, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. G.M Shitut Bombay High Court- Bench at Nagpur
- ⊙ Adv. Mehrouz Khan Pathan, High Court of Bombay, Bench at Nagpur.
- ⊙ Adv. M. V. Rai, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Madhur Deo Bombay High Court, Bench at Nagpur

- ⊙ Adv. Nahush Khubalkar, Bombay High Court, Bench at Nagpur
- ⊙ Adv. Rahul Khaparde, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Syed Owais Ahmed, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Smita Sarode Singalkar, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Sachin Walekar, Bombay High Court, Bench at Nagpur
- ⊙ Adv. Mahesh Rai, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Ram Joshi, High Court of Bombay, Bench at Nagpur
- ⊙ Adv. Vilas S. Raut, High Court of Bombay, Bench at Nagpur
- ⊙ Sr. Adv. Rajendrraa Deshmukkh, High Court of Bombay, Bench at Aurangabad
- ⊙ Adv. Aditya Thakkar, High Court of Bombay
- ⊙ Adv. Aditya Sikhchi, High Court of Bombay, Aurangabad Bench.
- ⊙ Adv. Mane, High Court of Bombay, Aurangabad Bench
- ⊙ Adv. Sandesh Patil at Bombay High Court
- ⊙ Adv. Mr Sumit Agrawal, Bombay High Court, Aurangabad Bench.
- ⊙ Adv. Priyank Kapadia, High Court of Bombay

High Court of Delhi

- ⊙ Sr. Adv. Ravi Ranjan, High Court of Delhi
- ⊙ Adv. Veer Vikrant Singh, Deputy Advocate General, High Court of Delhi
- ⊙ Adv. Aastha Chadha, High Court of Delhi

- ⊙ Adv. AK Bhambhri, High Court of Delhi
- ⊙ Adv. Gaurav Kumar Singh, High Court of Delhi
- ⊙ Adv. Gautam Khazanchi, High Court of Delhi
- ⊙ Adv. Jitendra Pancharia, Delhi High Court, New Delhi
- ⊙ Adv. KK Sharma, High Court of Delhi
- ⊙ Adv. Nilesh Bijlani, High Court of Delhi
- ⊙ Adv. Rekha Aggarwal, High Court New Delhi
- ⊙ Adv. Vikram Singh, High Court of Delhi

High Court of Madras

- ⊙ Sr. Adv. N. Prasad, Madras High Court
- ⊙ Adv. V. Adhivarahan, Madras High Court
- ⊙ Adv. S. Harinyi, Madras High Court

High Court of Madhya Pradesh

- ⊙ Sr. Adv. Adarsh Muni Trivedi, High Court of Madhya Pradesh
- ⊙ Sr. Adv. Manoj Sharma, High Court of Madhya Pradesh
- ⊙ Sr. Adv. Romesh Dave, High Court of Madhya Pradesh, Bench at Indore
- ⊙ Sr. Adv. Umakant Sharma, High Court of Madhya Pradesh
- ⊙ Adv. Pushyamitra Bhargav, Additional Advocate General, High Court of Madhya Pradesh, Bench at Indore.
- ⊙ Adv. Amar Singh Rathore, High Court of Madhya Pradesh, Bench at Indore.
- ⊙ Adv. Anshuman Singh, High Court of Madhya Pradesh
- ⊙ Adv. Manish Meshram, High Court of Madhya Pradesh

- ⊙ Adv. Manu Maheshwari, High Court of Madhya Pradesh
- ⊙ Adv. Navneet Dubey Advocate, High Court of Madhya Pradesh
- ⊙ Adv. Om Shankar Pandey, High Court of Madhya Pradesh
- ⊙ Adv. Nitin Singh Bhati Madhya Pradesh High Court, Bench at Indore
- ⊙ Adv. Rahul Sethi, High Court of Madhya Pradesh, Bench at Indore.
- ⊙ Adv. Rajiv Sharma, High Court of Madhya Pradesh, Bench at Gwalior
- ⊙ Adv. Sankalp Kochar High Court of Madhya Pradesh
- ⊙ Adv. Yogesh Mittal, High Court of Madhya Pradesh, Bench at Indore.

High Court of Kerala

- ⊙ Adv. P. R. Venkatesh, High Court of Kerala, Ernakulam

High Court of Patna

- ⊙ Sr. Adv. Nivedita Nirvikar, High Court of Patna
- ⊙ Additional Advocate General Adv PK Verma, High Court of Patna
- ⊙ Asstt. Government Counsel Adv Saroj Sharma, High Court of Patna

High Court of Punjab and Haryana

- ⊙ Adv. NK Verma, High Court of Punjab & Haryana
- ⊙ Adv. Sreenath Khemka, High Court of Punjab & Haryana
- ⊙ Adv. Sunil Kumar Sardana, Punjab and Haryana High Court, Hisar

High Court of Rajasthan

- ⊙ Sr. Adv. Mr Nathan Natharam Choudhary, High Court of Rajasthan, Jodhpur
- ⊙ Additional Advocate General Karan Singh Rajpurohit, High Court of Rajasthan, Jodhpur
- ⊙ Adv. Mohit Khandelwal, High Court of Rajasthan, Bench at Jaipur
- ⊙ Adv. Nagraj Goswami, High Court of Rajasthan, Jodhpur

High Court of Uttarakhand

- ⊙ Adv. Hari Mohan Bhatia, High Court of Uttarakhand
- ⊙ Adv. Pankaj Purohit, High Court of Uttarakhand

District Court Advocate

- ⊙ Sr. Adv. Abhay Kumar Jain, District Court, Seoni
- ⊙ Sr. Adv. Abhishek Jain, District Court, Seoni
- ⊙ Sr. Adv. Baburao Hirade, Karmala Sessions Court, Solapur
- ⊙ Sr. Adv. Dildar Khan, District and Sessions Court, Akola.
- ⊙ Sr. Adv. Dilip Dhanjode, District and Sessions Court, Nagpur
- ⊙ Sr. Adv. Raju P. Dhoble, District and Sessions Court, Nagpur
- ⊙ Sr. Adv. Sushma R. Phopali, Family Court, Nagpur
- ⊙ Adv. Amit Kukday, District and Sessions Court, Nagpur
- ⊙ Adv. Abhijeet Khare, District and Sessions Court, Nagpur
- ⊙ Adv. C.H Jaltare, District and Sessions Court, Nagpur

- ⊙ Adv. Mangesh Raut, District and Sessions Court, Nagpur
- ⊙ Adv. Ranjan Deshpande, District and Sessions Court, Nagpur
- ⊙ Adv. Chandrashekhar L. Anjankar, District and Sessions Court, Nagpur
- ⊙ Adv. Collin Anthony, District and Sessions Court, Nagpur
- ⊙ Adv. Nitin Bhisikar, District and Sessions Court, Nagpur
- ⊙ Adv. Rashmi Khaparde, District and Sessions Court, Nagpur
- ⊙ Adv. Rahul V. Khaparde, District and Sessions Court, Nagpur
- ⊙ Adv. Subhash Ghare, District and Sessions Court, Nagpur
- ⊙ Adv. Sunil Dawda, District and Sessions Court, Nagpur
- ⊙ Sr. Adv. Mr. Ebtesham Usmani, Sagar
- ⊙ Sr. Adv. Om Prakash Mishra, District and Sessions Court, Sagar
- ⊙ Sr. Adv. Jagdish Wadhvani, District Court of Yavatmal
- ⊙ Sr. Adv. KJ Pavan Kumar, LB Nagar, Rangareddy District Court, Hyderabad
- ⊙ Sr. Adv. Mangesh .R. Jadhav, Aurangabad District & Session Court, Aurangabad
- ⊙ Sr. Adv. Nitin Pandit, District and Sessions Court, Bhopal
- ⊙ Adv. Deepesh Joshi, District and Sessions Court, Bhopal
- ⊙ Adv. Sunil Shrivastava, District and Sessions Court, Bhopal
- ⊙ Adv. Vaibhav Shukla, District and Sessions Court, Bhopal
- ⊙ Sr. Adv. O. Shama Bhat, District and Sessions Court, Mysore
- ⊙ Sr. Adv. Parag Tiwari, District and Sessions Court, Gondia
- ⊙ Sr. Adv. Prashant Deshpande, District and Sessions Court, Amravati
- ⊙ Sr. Adv. Sandesh R. Aher District and Session Court, Amravati
- ⊙ Adv. Rajendra Sayare, District & Sessions Court, Amravati
- ⊙ Sr. Adv. Rohan Nahar, District and Sessions Court, Pune
- ⊙ Adv. Kalpna Nikam, District and Sessions Court, Pune
- ⊙ Adv. Mr Shirish Lalwani, District and Sessions Court, Pune
- ⊙ Sr. Adv. Santosh Jadhav, Sessions Court, Kalyan, Thane
- ⊙ Sr. Adv. Vikra, Ganorkar, District and Sessions Court, Amravati
- ⊙ Adv. Rajendra Sayare, District and Sessions Court, Amravati
- ⊙ Sr. Adv. Mr. Ashish Arun Ghosale District Court, Ratnagiri
- ⊙ Adv. Madan Jain, District and Sessions Court, Damoh
- ⊙ Adv. Shrikant Jadhav, District and Session Court, Sangli.
- ⊙ Adv. Vijay Agarwal District Court, Sehore
- ⊙ Adv. V.M. Kshirsagar, District and Sessions Court, Narkhed.

- ⊙ Adv. Y.S.Deshmukh Ardhapurkar, District and Sessions Court, Nanded.
- ⊙ Adv. Girish Chandak, District & Sessions Court, Akola.
- ⊙ Adv. Gopichand Verma and Adv. Nishant Verma Hisar, Haryana
- ⊙ Adv. Gurwinder Pal Singh District Court, Karnal, Haryana
- ⊙ Adv. Shekhar Kumar, District and Sessions Court, Patna
- ⊙ Adv. Vijaysinh Nikam, Shivajinagar District Court, Pune
- ⊙ Advocate Vijaysinh Nikam, Shivajinagar District Court, Pune.
- ⊙ Adv. Mukesh Jain, District and Sessions Court, Barmer
- ⊙ Adv. Lalit Kala, District and Sessions Court, Indore
- ⊙ Adv. Pramod Joshi, Family Court, Indore
- ⊙ Adv. Rajendra Babbar District and Sessions Court, Indore
- ⊙ Adv. Rajendra Choudhary District Court of Narsinghpur
- ⊙ Adv. Rajendra Kumar Sharma, District Court, Chanchoda
- ⊙ Adv. Sanjay Mishra, District and Sessions Court, Chhindwara
- ⊙ Adv. Satyendra Verma, District Court, Chhindwara
- ⊙ Adv. Rajesh Raut, District & Sessions Court, Bhandara
- ⊙ Adv. N. S. Talmale, District and Sessions Court, Bhandara
- ⊙ Adv. Vasant Ghude Advocate District and Sessions Court, Wardha
- ⊙ Adv. Harshvardhan Deshmukh, District and Sessions Court, Wardha
- ⊙ Adv. Harshavardhan Deshmukh, District and Sessions Court, Wardha
- ⊙ Adv. Shri Keshar Singh Naruka, Public Prosecutor District & Session Court Metropolitan, Jodhpur
- ⊙ Adv. Ms. Anisha, South West DLSA, Dwarka Courts, New Delhi
- ⊙ Adv. Mr. Breet Singh, District and Sessions Court, Rudrapur
- ⊙ Adv. Giriraj Sisodia, District Court, Agra
- ⊙ Adv. Mahesh Kumar Pareek, ADJ Court and Judicial Magistrate, Rajasthan
- ⊙ Adv. Mr Sushil Pande, Shrirampur District and Sessions Court, Ahmednagar
- ⊙ Adv. Vinay Kadam, District and Sessions Court, Kolhapur
- ⊙ Adv. Y.S. Harinkhede, District and Sessions Court, Gondia
- ⊙ Adv. Mirge, District And Sessions Court, Khamgaon
- ⊙ Adv. Arvind Tiwari, Civil Court, Ganj Basoda
- ⊙ Adv. Amaresh Narayan Singh, District and Session Court, Chapra
- ⊙ Adv. Shivam Agarwal, District & Sessions Court, Sehore
- ⊙ Adv. Miling Sambhare, District and Sessions Court, Akola

Law Firms

- ⊙ Abhay Legal
- ⊙ ACM Legal, New Delhi
- ⊙ Adv. Aakash Chatterjee, Gaggar and Partners New Delhi
- ⊙ Advani & Co.
- ⊙ Advent Juris
- ⊙ AK & Partners
- ⊙ AKS Partners
- ⊙ ALA Legal
- ⊙ Alaya Legal
- ⊙ Algo Legal
- ⊙ Alpha Partner
- ⊙ Altacit Global
- ⊙ AM Legal
- ⊙ Amicus - Advocates And Solicitors (Tax Team)
- ⊙ Amicus Qriae
- ⊙ Anand Akut and Associates
- ⊙ Anbay Legal
- ⊙ Anup Khaitan & Co. Mumbai
- ⊙ Argus Partners
- ⊙ Ark Legal
- ⊙ AsitShiv Ventures Pvt Ltd
- ⊙ Athena Legal
- ⊙ Atre & Co.
- ⊙ August Attorneys
- ⊙ AZB & Partners
- ⊙ B&B Associates LLP
- ⊙ B&B Associates LLP Panchkula
- ⊙ Bhandawat Law Chambers
- ⊙ Bharat & Associates
- ⊙ BSK Legal Solicitors & Advocates
- ⊙ BSK Legal Solicitors and Advocates Delhi
- ⊙ Bendre Legal Pune
- ⊙ BTG Legal
- ⊙ C.M. Mehta & Associates, Indore
- ⊙ D.S. Sapkale and Associates
- ⊙ Deepesh Joshi and Associates
- ⊙ Dewani Associates
- ⊙ Dewani Associates Nagpur
- ⊙ Dewani law firms
- ⊙ Dhir & Dhir Associates
- ⊙ DSK Legal
- ⊙ Dua Associates
- ⊙ Dubey and Partners Delhi
- ⊙ Economic Law Practice
- ⊙ Edge Law Partners, Advocates and Consultants
- ⊙ Edge Law Partners, Advocates and Consultants New Delhi
- ⊙ Enviro-Legal Defence Firm
- ⊙ Ez Law Technologies Pvt. Ltd. Hyderabad
- ⊙ Fides and Fiducia Law Firm
- ⊙ Fox Mandal and Associates

- ⊙ Gaggar & Partners
- ⊙ Ghows LLC, Singapore
- ⊙ Hammurabi & Solomon Partners
- ⊙ Hammurabi & Solomon Partners, New Delhi
- ⊙ HSA Advocates
- ⊙ HSA Advocates Delhi
- ⊙ IC Universal Legal, Advocates and Solicitors
- ⊙ India Law Office New Delhi
- ⊙ Indus Law Associates
- ⊙ Ivy Law
- ⊙ Jain & Company Advocates
- ⊙ Jayakar & Partners
- ⊙ JSA Advocates & Solicitors
- ⊙ Juris Corp
- ⊙ Kachwaha and Partners
- ⊙ Kamendu Joshi and Associates
- ⊙ Karanjawala & Co. Advocates
- ⊙ Karma Law Advocates
- ⊙ Khaitan & Co.
- ⊙ King Stubb & Kasiva
- ⊙ Kolloth & Co. Bangalore 5th
- ⊙ Kuldeep Pathak and Associates
- ⊙ Kumar & Co.
- ⊙ Lall & Sethi, New Delhi
- ⊙ Lambat and Associates
- ⊙ Lexster Law LLP, Advocates and Consultants
- ⊙ Link Legal
- ⊙ M/S. Chhabra Associates Ujjain
- ⊙ Magna Peritus
- ⊙ Maheshwari & Associates
- ⊙ Mandhani Associates Hyderabad
- ⊙ Mason & Associates Advocates
- ⊙ Menon & Associates
- ⊙ Menon & Associates Mumbai
- ⊙ NB Law Firm
- ⊙ NB Law Firm Delhi
- ⊙ Neeraj Associates Lucknow
- ⊙ Neeraj Associates Lucknow, Uttar Pradesh
- ⊙ Netlawgic Legal
- ⊙ Nishit Desai Associates
- ⊙ Nobilitas Juris
- ⊙ Ojus Law Offices and Pvt. Ltd.
- ⊙ Pankaj Kumar & Co. New Delhi
- ⊙ Parashurami Legal
- ⊙ Patwardhan Law Associates
- ⊙ Phoenix Legal
- ⊙ Pine Law Firm LLP, Bhopal, MP
- ⊙ PLR Chambers
- ⊙ Preeti Singh and Associates [PSLaw Firm] New Delhi
- ⊙ Rahul Chaudhry & Partners

- ⊙ Rajaram Legal
- ⊙ Rex Law Chambers
- ⊙ Risis Legal Lucknow, Uttar Pradesh
- ⊙ Stratage Law Partners
- ⊙ Surange and Co. S & A Law Offices
- ⊙ S Bhambri and Associates Delhi
- ⊙ S. Bhambri & Associates
- ⊙ Saakshya Law
- ⊙ Sagar Chandra and Associates
- ⊙ SAMA
- ⊙ Samvad Partners
- ⊙ Sapphire and Sage Law Offices
- ⊙ Shetty Malhotra & Associates
- ⊙ Smith Law Firm
- ⊙ SRB OJAS Pune
- ⊙ SRG Law
- ⊙ SS Global Law Firm
- ⊙ TAS Law
- ⊙ Tatva Legal
- ⊙ Tempus Law Associates
- ⊙ Tempus Law Associates Hyderabad
- ⊙ The Philomath in association with Chetan Anand and Associates New Delhi
- ⊙ Trilegal
- ⊙ Triumvil Law, Bangalore
- ⊙ Trust Legal, Advocates & Consultants
- ⊙ Tuli and Co.
- ⊙ United IPR
- ⊙ V.J. Mathew & Co.
- ⊙ Vijay Malpani & Associates
- ⊙ Vires Legal Advocates and Attorney
- ⊙ Vis Legis Law Practice, Mumbai.
- ⊙ Wadia Ghandy & Co.
- ⊙ Zenith Lex & Co.
- ⊙ Zeus Law Associates

Government Dept/ Commissions/ Tribunals

- ⊙ Bhopal Gas Tragedy Tribunal, Bhopal
- ⊙ Competition Commission of India
- ⊙ Crime Research Internship, Nagpur
- ⊙ District Consumer Dispute Redressal Commission, Pune
- ⊙ District Legal Service Authority, Aurangabad
- ⊙ District Legal Service Authority, Lucknow
- ⊙ District legal service Authority, Osmanabad
- ⊙ District Legal Service Authority, Prayagraj
- ⊙ District Legal Services Authority, Akola
- ⊙ District Legal Services Authority, Gwalior
- ⊙ District Legal Services Authority, Kolhapur
- ⊙ District Legal Services Authority, Lucknow
- ⊙ District Legal Services Authority, Ludhiana
- ⊙ District Legal Services Authority, Mumbai
- ⊙ District Legal Services Authority, Nagpur

- ⊙ District Legal Services Authority, Patiala
- ⊙ District Legal Services Authority, Pune
- ⊙ Enforcement Directorate
- ⊙ Kerala Police Dept. Chavara Police Station, Chavara Circle, Kollam, Kerala
- ⊙ Mediation and Conciliation Centre, Ludhiana
- ⊙ Mediation and Conciliation Centre, Ranchi
- ⊙ National Tiger Conservation Authority, New Delhi
- ⊙ State Consumer Dispute Redressal Commission, Madhya Pradesh, Bhopal
- ⊙ State Consumer Dispute Resolution Commission, Jaipur
- ⊙ State Legal Service Authority, Mumbai

Corporates and Banks

- ⊙ Azure Power India Pvt. Ltd.
- ⊙ Briyah Institute
- ⊙ Lawrbit Global compliance Network
- ⊙ Mintifi Finserve Private Limited, Mumbai
- ⊙ MOIL Limited, Nagpur (Legal Department)
- ⊙ Nettv 4U
- ⊙ Sayinvest capital advisory limited
- ⊙ State Bank of India, Gwalior
- ⊙ The Law Learners
- ⊙ Varahe Analytics, Panaji, Goa

Non-governmental Organisations (NGOs)

- ⊙ Aashman Foundation
- ⊙ All India Human Rights
- ⊙ BhartiFoundation (Bharti Airtel) Gurugram, Haryana
- ⊙ Bombay Medical Aid Foundation
- ⊙ Child Rights and You, Mumbai
- ⊙ Childo Education Research and Development Foundation
- ⊙ CRY (Child Rights and You)
- ⊙ Ecological Society, Pune
- ⊙ Lexquest Foundation
- ⊙ Prayas
- ⊙ Juvenile Aid Centre Society, Delhi
- ⊙ Prayas Ngo, New Delhi
- ⊙ Red Dot Foundation
- ⊙ SankalpaRural Development Society Hubli, Karnataka
- ⊙ SpicMacay
- ⊙ Talented & Impressive Group for Education and Real Social Services (Tigerss) Jodhpur
- ⊙ Think India Delhi
- ⊙ Think India Tribal Rights Forum
- ⊙ Ummeed - A Drop of Home

Research Centres

- ⊙ Adhyayan Foundation for Policy & Research
- ⊙ Adhyayan Foundation For Policy Research (AFPR) Lucknow
- ⊙ Advanced Centre For Research, Development And Training In Cyber Laws And Forensics, Nlsiu, Bangalore
- ⊙ AIHRA - All India human rights association
- ⊙ Center for Artificial Intelligence Law And Society GLA University, Mathura, Uttar Pradesh
- ⊙ Center for Sustainable Development Nagpur
- ⊙ Centre for Banking and Finance, Symbiosis Law School Hyderabad
- ⊙ Centre for Business and Financial Laws, National Law University, Delhi
- ⊙ Centre For Child And The Law (CCL) Bangalore
- ⊙ Centre for Energy and Telecommunications Law, MNLU Nagpur
- ⊙ Centre for Insolvency and Financial Laws, Maharashtra National Law University Mumbai
- ⊙ Centre for Intellectual Property Research And Advocacy, Nlsiu, Bangalore
- ⊙ Centre for Intellectual Property Rights, NUSRL Ranchi
- ⊙ Centre for Mediation and Conciliation, Mumbai
- ⊙ Centre for Science and Environment (CSE), New Delhi
- ⊙ Centre for Women And Law; Human Rights Lawyering Project, NLSIU Bangalore
- ⊙ Centre Of Corporate Law Governance, Maharashtra National Law University, Nagpur
- ⊙ CIPRA, NLSIU Intellectual Property Research Cell Bangalore, Karnataka
- ⊙ Civis Crime Research Internship, MNLU Nagpur
- ⊙ DPIIT- Chair IPR, Centre for Intellectual Property Rights, NLU NAGPUR.
- ⊙ Dr. Amrita Bahri, Wto Chairs Program, Co-Chair For Mexico
- ⊙ International Centre for Intellectual Property (IC-IPL)
- ⊙ International Journal of Advanced Legal Research (IJALR)
- ⊙ LAP India internship Law Mentoring
- ⊙ Lexlife Research Centre
- ⊙ NITI By Think India New Delhi
- ⊙ Research Assistant Prof. (Dr.) Julien Chaisse City University Of Hong Kong
- ⊙ Research Assistant Prof. Harsh Mahaseth (Then, Assistant Lecturer) Jindal Global Law School
- ⊙ S.L. Chajjed & Co.
- ⊙ The Amikus Qraie New Delhi
- ⊙ Think India Tribal Rights Forum Online May 15 2021- June 15 2021
- ⊙ Violent Crime Offenders In Nagpur City: An Analysis Conducted By NLU Nagpur And Maharashtra Police Nagpur

Law Library

- ⊙ Judge's Library at Bombay High Court, Bench at Nagpur

Recruitment Co-ordination Committee

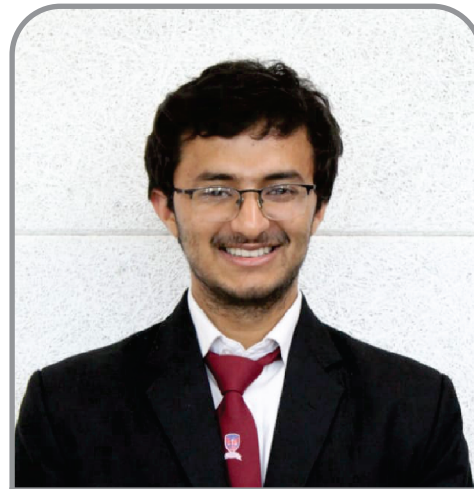
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